

DIVISION BENCH  
COURT - I

S-14

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/63(KB)2014  
IA(COMPANIES.ACT)/135(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> JULY 2024**

IN THE MATTER OF	SHYAM SARAN GUPTA & ORS. VS TIRUPATI INVESTMENT & TRADE LTD & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearance via video conference/physically**

For Applicant

Mr. Nirmalya Dasgupta, Adv.  
Mr. D. Dey, Adv.

For R2 (Mridula Gupta)

Mr. Jitendra Patnaik, Adv.  
Ms. Pallavi Pain, Adv.

For R3 and R4

Mr. Joy Saha, Sr. Adv.  
Ms. Manju Bhuteria, Adv.  
Ms. Tanvi Luhariwala, Adv.

For respondent 3 and 4 in IA 135(KB)2024

Ms. Rituparna Saha, Adv.

**ORDER**

1. Ld. Sr. Counsel along with Ld. counsel for the parties present.

IA(COMPANIES.ACT)/135(KB)2024

2. Ld. Counsel appearing for the applicant states that as on date nothing has been done by RoC. Registry is directed to issue notice to the RoC by speed post and

email and place tracking information on record. Let RoC be impleaded as a respondent. Reply affidavit be filed within two weeks.

3. In the meantime, status quo to be maintained with regard to the assets.
4. Further prayer will be considered on the next date of hearing.
5. Post this matter on **20.08.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**